

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 330/GT/2014

Subject : Approval of tariff of National Capital Thermal Power Station, Stage-II (840 MW) for the period from 1.4.2014 to 31.3.2019.

Date of hearing : **14.6.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC

Respondents : UPPCL and 4 others

Parties present : Shri Ajay Dua, NTPC
Shri Neeraj Kumar, NTPC
Shri Nishant Gupta, NTPC
Shri T. Vinod Kumar, NTPC
Shri Bhupinder Kumar, NTPC
Shri Rajeev Choudhary, NTPC
Shri R. B. Sharma, BRPL
Shri Manish Garg, UPPCL & BYPL
Shri Kanishk, BRPL

Record of Proceedings

This petition has been filed by the petitioner, NTPC for approval of tariff of National Capital Thermal Power Station, Stage-II (840 MW) (generating station) for the period from 1.4.2014 to 31.3.2019 in terms of the 2014 Tariff Regulations.

2. During the hearing, the representative for the petitioner made detailed submissions in the matter and submitted that the additional information sought for by the Commission has been filed and copies served on the respondents. The representative submitted that rejoinder to the reply filed by the respondent, UPPCL has been filed. He however prayed for grant of time to file its rejoinder to the reply filed by the respondent BRPL & BYPL. Accordingly, he prayed that tariff of the generating station may be approved as claimed in the petition.

3. In response, the representative for the respondent, UPPCL mainly submitted as under:-

- (i) Claim towards expenditure on works related to side arm charger for wagon tippler Stage-I may not be allowed as the expenditure incurred is on account of obsolescence of existing equipment and not on modification required in fuel receiving system arising due to non-materialization of coal supply.
- (ii) Relaxation of operating norms as per the actual scenario and PLF during the period from 1.4.2014 may not be permitted.
- (iii) Reply filed in the matter may be considered.

4. The learned counsel for the respondent, BRPL mainly submitted as under:



- (i) Petition No. 302/MP/2015 for termination of PPAs has been filed by this respondent and is pending before the Commission and the submission in this matter is subject to the final decision in the said petition.
- (ii) In terms of Regulation 8 (6) of the 2014 Tariff Regulations, petitioner may be directed to share the efficiency gain between the generating station and beneficiaries.
- (iii) The Commission may direct NRLDC not to allow declared capacity of a plant to be greater than 100% of installed capacity and to NRPC to revise REAs in terms of the 2014 Tariff Regulations.
- (iv) The petitioner may be directed to submit documents with regard to energy consumed for supply of power to housing colony and other facilities at the generating station.
- (v) There is huge difference between the weighted average GCV of coal as billed and 'as fired'. The petitioner may be directed to furnish the details of GCV of coal in terms of the Commission's order dated 25.1.2016 in Petition No. 283/GT/2014.
- (vi) Reply filed in the petition may be considered.

5. The Commission after hearing the parties directed the petitioner to file its rejoinder to the reply of respondent BRPL & BYPL, if not already filed on or before 4.7.2016. Subject to above, order in the petition was reserved.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

